

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL No. 127 of 2016

Dated : 23rd August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

M/s. Trishul Power Pvt. Ltd.

...Appellant(s)

Vs.

Karnataka Power Transmission Corpn. Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi

Counsel for the Respondent(s) : Mr. Mr. Anand K. Ganesan
Ms. Swapna Seshadri
for R-1, R-4 & R-5

ORDER

Admit. Ms. Swapna Seshadri takes notice on behalf of Respondent Nos. 1, 4 & 5. Notice be issued to the other Respondents returnable on 18.10.2016. Dasti, in addition, is permitted.

List the matter on **18.10.2016**. In the meantime, learned counsel for the respondents may file reply on or before 21.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.10.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson